

DIVISION BENCH
COURT - II

P-108

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/6(KB)2023
IA(I.B.C)/288(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH APRIL 2024

IN THE MATTER OF	INDIAN BANK VS SANJAY PRAKASH BANSAL
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Vinay Goenka] Resolution Professional

Mr. Santosh K. Ray, Adv.] for the Financial Creditor

Ms. R. Sanyal, Adv.

Ms. Z. Khan, Adv.

Ms. M. Saha, Adv.

Ms. Debaleena Ganguly, Adv.] For the Personal Guarantor

ORDER

1. Learned Counsel for the parties present.
2. It is stated that a copy of the Report of RP will be made available to the Personal Guarantor in course of this day.
3. Ld. Counsel appearing for the Personal Guarantee submits that objection to the report if any, will be filed within a period of one week. At request, time is granted to do so.
4. List this matter thereafter for arguments **on 21.05.2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**